

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT-I, MUMBAI BENCH**

**Item No. 6**

**CA 212/2023 (NEW CA) CA 179/2023 CA 137/2023 CA 170/2023 CA 185/2023 in C.P. 3638(MB)2018**

CORAM:

**MS. ANU JAGMOHAN SINGH**

**SH. H. V. SUBBA RAO**

**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 11.05.2023**

**NAME OF THE PARTIES: Union of India V/s Infrastructure Leasing and  
Financial Services Ltd. & Ors.**

Section 241-242 of the Companies Act, 2013 & Rule 11

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**ORDER**

**CA 137/2023**

None present for the Applicant. Mr. Ashish Kamat, Ld. Sr. Advocate for the IL&FS and Mr. Aditya Sikka, Ld. Advocate for Union of India are present. List this matter on Board on 20.06.2023, for further consideration and hearing.

**CA 170/2023**

Mr. Shyam Kapadia, Advocate for the Applicant is present. List this matter on Board on 20.06.2023, for further consideration and hearing.

**CA 212/2023**

Mr. Aditya Sikka, Ld. Advocate for the Applicant, Union of India is present. None present for Respondents. The Bench observed that the Hard Copies of this Company Application have not yet been placed on record. Applicant undertakes to place on record two sets of Hard Copies of this Company Application, well before the adjourned date.

The matter is coming up on Board for the first time. In that view of the matter, after receiving Hard Copies, Registry is directed to issue Notice to all the Respondents, who are arrayed as Party to the present Company Application, clearly intimating the next date of hearing and to place on record Compliance Report, well before the adjourned date. In addition to the Notice issued by the Court, Applicant is also directed to issue Notice to all the Respondents, who are arrayed as Party to the present Company Application, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to place on record Affidavit of Service, enclosing therewith proof of Service of Notice to all the Respondents, well before the adjourned date.

Respondents are at liberty to file and place on record Affidavit in Reply, if any, well before the adjourned date by duly serving a copy to the other side, well in advance. List this matter on Board on 20.06.2023.

**CA 179/2023**

Ms. Drishti Das, Ld. Advocate for the Applicant and Mr. Aditya Sikka, Ld. Advocate for Union of India are present. Reserved for Orders.

**CA 185/2023**

Ms. Neeharika Aggarwal, Ld. Advocate for the Applicant and Mr. Aditya Sikka,  
Ld. Advocate for Union of India are present. Reserved for Orders.

**Sd/-**

**ANU JAGMOHAN SINGH  
MEMBER (TECHNICAL)**

Vedant Kedare

**Sd/-**

**H. V. SUBBA RAO  
MEMBER (JUDICIAL)**